

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.540/2013**

Thursday, this the 24<sup>th</sup> day of July, 2014

**C O R A M :**

**HON'BLE MR.U SARATHCHANDRAN, JUDICIAL MEMBER  
HON'BLE MS.MINNIE MATHEW, ADMINISTRATIVE MEMBER**

Surendran Nair.S  
S/o Late Sivasankarapillai  
Working as Group D  
Kattakkadu  
Residing at Lakshmi Vilasam  
Kallikkadu  
Mylakkara P.O – 695 572  
Trivandrum

- Applicant

(By Advocate Mr.M.R Hariraj)

**Versus**

1. Union of India  
represented by the Secretary  
Department of Posts  
Ministry of Communication  
New Delhi – 110 001
2. The Chief Postmaster General  
Kerala Circle  
Thiruvananthapuram – 695 033
3. The Superintendent of Post Offices  
Thiruvananthapuram South Division  
Thiruvananthapuram – 695 036

- Respondents

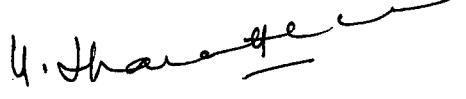
(By Advocate Mr.Pradeep Krishna, ACGSC)

This Original Application having been heard on 24<sup>th</sup> July, 2014 this  
Tribunal on the same day delivered the following :-



**ORDER****BY HON'BLE MR.U SARATHCHANDRAN, JUDICIAL MEMBER**

Mr.M.R Hariraj, learned counsel for applicant submitted that this Original Application can be closed in the light of the steps taken by the respondents. As per Annexure R-5, respondents have granted the benefits of Annexure A-8 order of this Tribunal. Applicant stands in a similar situation to the applicants in the Original Applications which lead to Annexure A-8 common Order. Accordingly, we direct the respondents to grant the benefits of para 16 of Annexure A-8 Order to the applicant in this Original Application also. The aforesaid exercise shall be complied, within two months from the date of receipt of a copy of this Order. Mr.Hariraj prayed that applicant be permitted to approach this Tribunal if any relief sought for is surviving. The applicant is granted liberty to approach this Tribunal on appropriate cause of action, if so advised.

  
(MINNIE MATHEW)  
ADMINISTRATIVE MEMBER  
(U.SARATHCHANDRAN)  
JUDICIAL MEMBER

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